

**RESERVE BANK OF INDIA**

PRESS RELATIONS DIVISION, Central Office, Post Box 406, Mumbai 400001
Phone: 2266 0502 Fax: 2266 0358, 2270 3279

www.rbi.org.in
www.rbi.org.in/hindi
e-mail: helpprd@rbi.org.in

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Reserve Bank Cancels Certificate of Registration of Adayar Finance & Leasing Limited, Chennai

The Reserve Bank of India, has on January 4, 2006 cancelled the certificate of registration granted to Adayar Finance & Leasing Limited, having its registered office at 208, Bharathi Salai, Royapettah, Chennai – 600 014 for carrying on the business of a non-banking financial institution. Following cancellation of registration certificate, Adayar Finance & Leasing Limited, cannot transact the business of a non-banking financial institution.

Under powers conferred by Section 45-IA (6) of the Reserve Bank of India Act, 1934, the Reserve Bank can cancel the registration certificate of non-banking financial company. The business of a non-banking financial institution is defined in clause (a) of Section 45-I of the Reserve Bank of India Act, 1934.

**P.V.Sadanandan
Manager**

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